

franchise system for passport-related services. And, I request the Minister to publish all details of the Agreement with the private partner.

**Demand to issue necessary guidelines to save the employees submitting  
Recommendatory Letters from MPs from harassment**

SHRI SHANTARAM NAIK (Goa) : Sir, elected representatives, be they MPs, MLAs or MLCs, have to listen to the grievances of the people of their constituencies on a regular basis. They receive requests for recommending people for appointment to Group 'C' and 'D' posts, or, for transfer of a Government employee from one place to another. The elected representatives oblige by writing to the Minister or to the concerned officer directly. Now, a number of cases have come to light where the concerned officers have taken disciplinary action against the person with respect to whom an elected representative has made a request for appointment to a post, or, has sought transfer or withholding of transfer. This smacks of arrogance on the part of the concerned officers.

Sir, fairness in the recruitment process is yet to become a reality in India and transfer by vengeance is the order of the day. It is only the request by politicians which gets such treatment, but the concerned bureaucrats gladly accept such requests from their fellow officers without any problem. Some departments also mention in their call letters that any attempt to bring in influence will be a disqualification.

If the officer concerned is confident of holding an impartial recruitment on merits, he has the better option of ignoring the request of the elected representative rather than indulging in impracticable threats of disciplinary action.

I would, therefore, request the Government to issue necessary orders or guidelines in this regard.

**Demand to prove special provisions under Article 371 from  
Hyderabad-Karnataka Region in Karnataka**

SHRI BASAWARAJ PATIL (Karnataka) : Sir, with reference to above matter, there is a long-pending issue with Government to provide Article 371 facility for Hyderabad-Karnataka region to have development at par with other parts of State of Karnataka. Delay in providing above facility may create separate State demand as in Telangana. Unofficial news there is that Government is going to give needful facility under Article 371 to the area. But keeping suspense for long time will result in losing the patience by the people of this area and they may break out and create law and order situation. Not to give rise to a Telangana-like situation, I hope an early action by the Government under Article 371, as assured. Hyderabad-Karnataka regions - Bidar, Gulbarga, Yadgir, Raichur and Koppal - are on single leg to seek an early action in this regard.